

12.52 hrs.

DISTURBED AREAS (SPECIAL
COURTS) BILLEXTENSION OF TIME FOR PRESENTATION
OF REPORT OF JOINT COMMITTEESHRI LILADHAR KOTOKI (Now-
gong): I beg to move:

"That this House do further extend upto the last day of the first week of the next Session, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith."

MR. SPEAKER: The question is:

"That this House do further extend upto the last day of the first week of the next Session, the time for the presentation of the Report of the Joint Committee on the Bill to provide for the speedy trial of certain offences in certain areas and for matters connected therewith."

The motion was adopted.

12.53 hrs.

BUSINESS ADVISORY COMMITTEE

TWENTY-SEVENTH REPORT

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI K RAGHU-
RAMAIAH): I beg to move:

"That this House do agree with the Twenty-seventh Report of the Business Advisory Committee presented to the House on the 23rd March, 1973."

MR. SPEAKER: The question is:

"That this House do agree with the Twenty-seventh Report of the Busi-

ness Advisory Committee presented to the House on the 23rd March, 1973."

The motion was adopted.

12.53½ hrs.

CANCELLATION OF SITTING OF
THE HOUSE ON APRIL 13, 1973

MR. SPEAKER: For the information of the House, I may say that certain hon. Members had conveyed a request to me that April 13, which is Baisakhi day, should be declared as an off day for Parliament and at the end a day more may be added, so that time may not be lost. This was discussed in the Business Advisory Committee. We asked the Minister of Parliamentary Affairs to find out from the Prime Minister if there is any objection to it. They do not have any objection to it, because 13th, 14th and 15th are continuing holidays. I hope you agree to that.

HON. MEMBERS: Yes.

12.54 hrs.

RE, NATIONALISATION OF SUGAR
FACTORIES

PROF. MADHU DANDAVATE (Rajapur): Sir with your permission, I rise on a very important issue. Thousands of workers belonging to various sugar factories throughout the country have come to Delhi and they are staging a demonstration in front of Parliament to focus the attention of Parliament and the Government on the urgent need to nationalise the sugar mil's.

They have pointed out in the Memorandum that because of the mismanagement of the private sector, failure to respect the Wage Board recommendation,

[Prof. Madhu Dandavate]

failure to evolve sound industrial relations, failure to pay reasonable price to sugarcane growers, failure to relocate some factories as demanded by the agro-climatic conditions and also because of the creation of an artificial scarcity by manipulating the production to a particular level, there is an urgent need to nationalise all the sugar factories. I hope, the Minister will take due note of it and will make a statement on it.

In the end, I would like to only point out that the Government had appointed the Gundu Rao Committee and that Committee itself has found out, on the basis of a finding, that out of 215 sugar mills in the country, there are 113 sugar mills between the age groups of 32—67 years which need to be modernised.

In conclusion, may I again request the Minister concerned to make a statement about their policy regarding nationalisation of sugar factories?

श्री नरसिंह नारायण पांडे (गोरखपुर)
 अध्यक्ष महोदय, मैं कई बार इस सदन में शूगर के नेशनलाइजेशन के बारे में प्रश्न उठा चुका हूँ। आज सब प्रदेशों से आई० एन० टी० यू० सी० और विभिन्न लेबर आर्गनाइजेशन और यूनियन के तत्वावधान में दसियों हजार लोग आये हुए हैं। वे यह मांग कर रहे हैं कि शूगर का नेशनलाइजेशन किया जाये। आप जानते हैं कि उत्तर प्रदेश सरकार ने शूगर नेशनलाइजेशन के बारे में एक ड्राफ्ट बिल छः महीने से भी ज्यादा पहले केन्द्रीय सरकार के पास उस की एसेन्ट के लिए भेजा था। उत्तर प्रदेश के मुख्य मंत्री ने विधान सभा में यह आश्वासन दिया है कि ज्यों ही वह बिल वापिस आ जाता है, हम फौगन ही उत्तर प्रदेश में शूगर फॅक्टरीज का नेशनलाइजेशन कर देंगे। लेकिन केन्द्रीय सरकार की तरफ से अभी तक उस के सम्बन्ध में कोई बक्तव्य नहीं दिया गया है, जिस से इस बात का स्पष्टीकरण हो सके कि जम बिज

के सम्बन्ध में सरकार क्या कर रही है। हमेशा यह कहा जाता है कि शूगर नेशनलाइजेशन के लिए कमीशन बना हुआ है। जब इस सदन में कास्ट आफ प्राइक्शन के बारे में मांग की गई, तो शूगर नेशनलाइजेशन के सवाल को भी कमीशन को दे दिया गया। क्या यह तथ्य नहीं है कि दूसरे सैक्टरों के नेशनलाइजेशन के लिए कोई कमीशन नहीं ब्रिठाया गया है। स्वयं कांग्रेस पार्टी ने 1972 में शूगर नेशनलाइजेशन के बारे में प्रस्ताव पास किया है। मैं मंत्री महोदय का ध्यान इस अहम प्रश्न की ओर आकृष्ट करना चाहता हूँ।

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): Sir, about 1,50,000 non-gazetted employees of the State Government of Orissa are going on mass leave from 28th for four days and the entire administration is going to be paralysed. So, some dialogue should be started with the employees to avoid this.....

MR. SPEAKER: Order, Please. Let the Minister reply to the points raised by Prof. Madhu Dandavate and Shri Narsingh Narain Pandey.

THE MINISTER OF AGRICULTURE (SHRI F. A. AHMED): As the House is aware, all these matters which have been referred to by my hon. friends are subject matters of reference and consideration by the Sugar Enquiry Committee. It is expected that the report of the Committee will be available to us within a few months. As soon as it is available to us, we will consider the recommendations and take necessary action in the matter.

12.59 hrs.

RE. REPORTED RECOVERY OF
 EXPLOSIVES BY CALCUTTA
 POLICE

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, the Calcutta police in the course of a search has found 1800